

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 29 of 2018 with
C.P.No.195/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2019**

Name of the Company: Sanjay Bhagwanji Attara

V/s.

Komoline Aerospace Ltd. & Ors.

Section of the Companies Act: Section 241-242,246 of the Companies Act, 2013

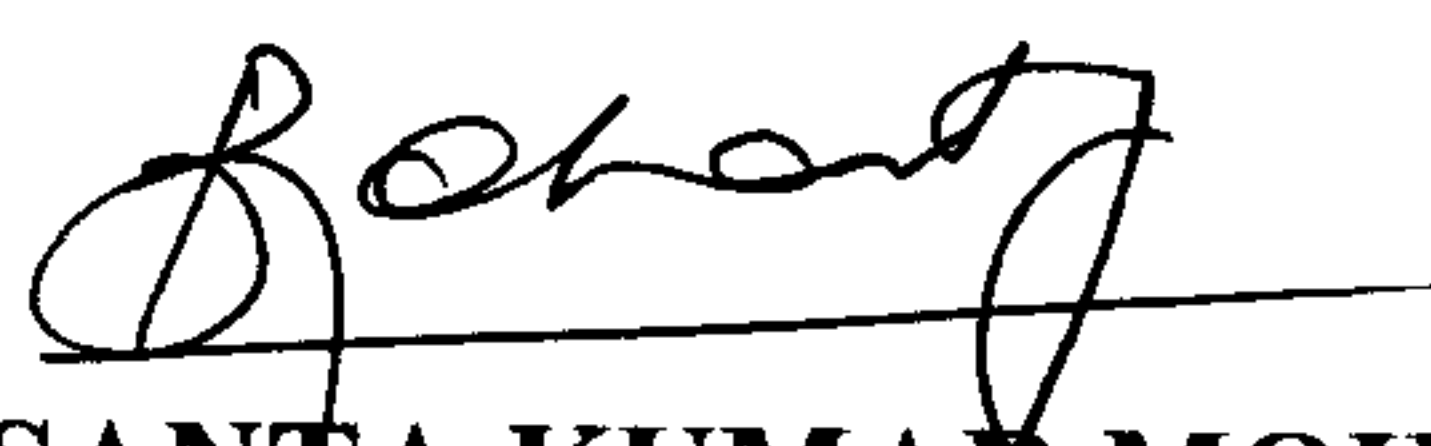
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANMOL A. MEHTA	ADVOCATE	PETITIONER	
2.	(FOR A.S. VAKIL)			
	PAYAN S. GODIAWALA	ADVOCATE	RESPONDENT No.2.	


ORDER

The parties are represented through their respective Learned Counsels.

The Ld. Counsels for both the parties informed that an Appeal, arising out of an order passed by this Bench in IA 345 of 2018, is pending before the Hon'ble NCLAT, wherein it has pleased to grant stay of further proceeding in this matter. In view of this, matter is adjourned.

List the matter on 10.10.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 5th day of September, 2019.